

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-588(PB)/2017

IN THE MATTER OF:

SRS Finance Limited

.....Petitioner

v.

OMEGA Jeweller Pvt. Ltd.

.....Respondent

SECTION : Under Section 7 of the Insolvency & Bankruptcy Code, 2016

Order delivered on 20.03.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Dr. Deepti Mukesh,
Hon'ble Member (J)

PRESENTS:

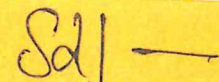
For the Applicant / Petitioner : Mr. Varun Sharma, Proxy Counsel

For the Respondent :

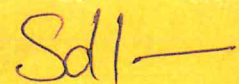
ORDER

The Counsel for the petitioner is stated to be unwell. The respondent shall comply with the last order, if not already complied with.

In the interest of justice, hearing is deferred to 4th April, 2018.



(M. M. KUMAR)
PRESIDENT



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)